

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 71-84 IN
CIVIL APPEAL NOS. 2154-2167 OF 2011

RAJU KUMAR DEKHA & ORS. Appellant (s)

VERSUS

STATE OF ASSAM & ORS. Respondent(s)

(For recalling the Court's order dated 28.2.2011 and office report)

Date: 08/05/2012 These applications were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTU

For Appellant(s) Mr. Arunabh Choudhury, Adv.
Mr. Anupam Lal Das, Adv.-on-Record
Mr. A.B. Singh, Adv.

For Respondent(s) Mr. Avijit Roy, Adv.
Ms. Vartika Sahay Walia, Adv.
for M/S Corporate Law Group, Adv.-on-Record

Mr. Mukul Rohatgi, Sr. dv.
Ms. Diksha rai, Adv.
Ms. Ranjeeta Rohtagi, Adv.-on-Record
Mr. S. Hari Haran, Adv.

UPON hearing counsel the Court made the following
O R D E R

The applications are dismissed in terms of the signed order.

[Charanjeet Kaur] [Kusum Gulati]
Court Master Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. Nos. 71-84 IN
CIVIL APPEAL Nos.2154-21567 OF 2011

Raj Kumar Dekha & Ors. .. Appellant(s)

Versus

State of Assam & Ors. .. Respondent(s)

IN THE MATTER OF :

Nirmal Talukdar & Ors. .. Applicant(s)

O R D E R

No ground is made out for recall of our judgment dated 28th February, 2011, delivered in C.A. Nos. 2154-2167 of 2011. Accordingly, the applications are dismissed.

Insofar as notification dated 26th August, 2011, issued by the Government of India, Ministry of Human Resources Development, to which our attention has been invited to by Mr. Mukul Rohtagi, learned senior counsel appearing for the applicants is concerned, since the said notification was not the subject matter of the aforesaid appeal, we decline to comment on the same.

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[D.K. JAIN, J.]

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[H.L. DATTU, J.]

NEW DELHI,
MAY 08, 2012,